

Shri J. N. Mishra
Surjana

(C)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No..... 1995

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R. N. Bhoi..... Applicant (s)

versus

Union of India & others..... Respondent (s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
		REGISTER S. Registrar	27.10.94 (20) C 22 Feb 7.
1	6.1.95	Adjourned to 9.1.1995 at request. MEMBER (ADMINISTRATIVE)	5/1/95
2	9.1.95	This case was heard on the basis of facts enumerated by Shri D.N. Mishra, learned counsel for the petitioner. It is seen from Annexures to the application that the applicant was appointed EDDA on regular basis on 31.10.1990 and worked in the same capacity till 25.11.1994. The termination of his services seems to have been necessitated by the reinstatement of one Shri Basudev, who was ordered to be taken back in service vide judgment passed in O.A. 388/90. Inasmuch as the applicant had been duly selected by a regular process of selection and his services have had to be terminated in compliance with an administrative necessity, he is naturally entitled to the safeguards envisaged under the rules. His name is, therefore, to be brought in the waiting list with effect from the date of his termination. Any	In this application Up 19, the applicant has challenged the order of termination. Mr 5/1/95 Mr 5/1/95 For Registration Sd Mr 5/1/95 Mr 5/1/95 S. Registrar 5/1/95

OA. 9/95

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(A)

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
..2	9.1.95	<p>vacancy arising in the unit after the above date would theoretically become available to him subject to his fitness. The case may be considered on that basis at the earliest.</p> <p>Shri Ashok Mishra, learned Senior Standing Counsel who was heard in the matter agrees with this position stated above.</p> <p>The application is thus disposed of. No costs.</p> <p style="text-align: right;">S. A. / MEMBER (ADMINISTRATIVE)</p>	<p>For Adminstrative 2 J. W. D. or B. Bench</p> <p>h OS. No. 2 dt. 9.1.95</p> <p>A copy of order dt. 9.1.95 alongwith copy of application may be given to Mr. Ashok Mishra, S.R.S.C. & the same copy of order may also be given to the petitioner's counsel</p> <p><u>Father</u> 11/1</p> <p><u>Bro</u> S. O.</p> <p>Received Copy of Order dt. 9.1.95 to 2 notices wrig on behalf of Mr. Ashok Mishra, S.R.C Ashok Dinesh 11/1/95</p> <p><u>For</u> D. 13/1/95 D. 13/1/95</p>